

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judi.)

Sahil
22.1.8

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN. NO. 243 OF 1995

TRANSFER APPLN. NO. OF 1995

CONT EMPT APPLN. NO. OF 1995 (IN NO.)

REVIEW APPLN. NO. OF 1995 (IN NO.)

MISC. PETITION NO. OF 1995 (IN NO.)

Bodhip. Kr. Dey..... APPLICANT(S)

-vs-

H. O. I. Pow..... RESPONDENT(S)

For the Applicant(s)

... Mr. In person

Mr.

Mr.

Mr.

For the Respondent(s)

Mr. B. K. Sharma, P. Y. adv,

OFFICE NOTE

DATE

ORDER

4-12-95

Heard. Applicant in person. Although he is not able to state precisely as to what is his grievance, it appears that he is not being given promotion despite his belief he placed that he has become eligible and also as some other persons similar to him have already been promoted. Hence issue notice to the respondents to show cause as to why the application be not admitted and any interim relief as may be called for may not be granted.

Returnable on 10-1-96.

Member

Vice-Chairman

Replies are and
issued v. no. 5236-38
8/12/95

1m

Notice still awaited.
and cause has not been
fixed

Notice served on
1

(contd. to Page No. 2)

| OFFICE NOTE | DATE | ORDER |
|--|---------|--|
| | 10.1.96 | <p>Applicant in person.</p> <p>No show cause reply has been filed.</p> <p>O.A. is admitted. Issue notice to the respondents. 8 weeks for written statement. The respondents should refer to the record mentioned in prayer clause(1) and offer their explanation in the written statement. Looking to the nature of the case and as the applicant is appearing in person the O.A. deserves to be heard early. Hence it is directed to be listed for hearing subject to filing of the written statement, on 18.3.96.</p> <p>Mr P.K.Tiwari, Advocate is requested to appear amicus curiae for the applicant</p> |
| Notice issued no.172 - 29 Dr. 17/1/96 | | <p><i>DR</i></p> <p>Member</p> |
| Notice sent on no. 1, 2 & 3. | | <p><i>DR</i></p> <p>Vice-Chairman</p> |
| pg | 18.3.96 | <p>Applicant in person is present.</p> <p>Learned counsel Mr J.L.Sarkar submits that he will appear for the respondents Railway in this case in place of Mr B.K.Sharma who appeared in the case previously and a memo of appearance in this behalf has been submitted. He further requests that he requires some time for looking into the matter and take action in the line as directed by the Tribunal on 10.1.96.</p> <p>Adjourned to 16.5.96 for hearing.</p> <p>Liberty to the respondents to submit written statement and reply as directed in the order dated 10.1.96, in the meantime with copy to the applicant.</p> |
| | | <p><i>DR</i></p> <p>Member</p> |
| pg | | |

QA/TA/CP/RA/MP No. of 19

| OFFICE NOTE | DATE | ORDER |
|--|---------|---|
| | 16.5.96 | <p>Applicant is present. None for the Railways. Written statement and show cause has not been submitted.</p> <p>Adjourned for written statement/show cause and further orders to 21.6.96.</p> |
| | | <p><i>6</i> Member</p> |
| | pg | |
| | 21-6-96 | <p>Mr.P.K.Dey in person is present. He submits an application for granting him T.A., refreshment allowance, bus fare and special leave for his appearing before this Tribunal in connection with this O.A. It will be considered at the time of final hearing. "written statement has not been submitted by the respondents.</p> <p>List for hearing on 18-7-96. In the meantime respondents may submit written statement with copy to the applicant.</p> |
| <i>24.6.96</i> <i>A prayer of in- sistent & granting , Refreshment etc.</i> | | <p><i>6</i> Member</p> |
| <i>Offices duly Searched Replies nos. 1, 2 & 3. Statement by not in W.</i> | 18-7-96 | <p>Applicant in person. Learned counsel Mr.J.L.Sarkar for the respondents. Written statement has not been submitted.</p> <p>List for hearing on 19-8-96.</p> <p>Respondents may submit written statement with copy to the applicant in the meantime.</p> |
| <i>7</i> <i>Statement has not been W.</i> | 19-8-96 | <p><i>6</i> Member</p> |
| | | <p>Applicant in person. Learned coun Mr.J.L.Sarkar for the respondents. Writt statement has not been submitted. The applicant states that he will submit an amendment application to the Original application and seeks time to submit. it</p> <p>This case is taken out from hearing</p> |

14
O.A.243/95

19-8-96 list. List for further order on 9-9-96.

6
Member

lm

19/8

9.9.96

Applicant in person. Mr K J.L.Sarkar for the respondents. Written statement has not been submitted. Amendment application has also not been submitted.

Applicant seeks time for submission of amended application.

List for order on 1.10.96.

6
Member

pg

10/9

1.10.96

Applicant in person. Mr J.L.Sarkar for the respondents.

List for hearing on 20.11.96.

6
Member

pg

11/10

20.11.96

The applicant in person. Learne counsel Mr J.L. Sarkar for the Railways. Written statement has not been submitted.

List for written statement a order together with M.P.No.147/96 on 3.12.96.

6
Mem

nkm

20/11

3.12.96

Applicant present in person.
Mr. J.L.Sarkar for the respondents.
Written statement has not been submitted.

List for written statement and further orders on 3.1.1997.

trd

6
Member

3.1.97

Mr P.K.Dey in person. Adjourned for order to 21.1.97.

6
Member

pg

6/1

17.1.97

Mr M.Chanda, Amicus curie submitted leave note. However, the applicant Sri P.K. Dey is present in person. Mr J.L.Sarkar for the respondents.

Mr Dey submits that he may be permitted to withdraw this O.A. with liberty to file fresh application without prejudice to the contentions raised in this present O.A.

Prayer is allowed. Application is disposed of on withdrawal. The applicant is at liberty to file fresh O.A if he desires without prejudice to the contentions raised in this O.A.

Copy of this order may be furnished to the counsel of the parties.

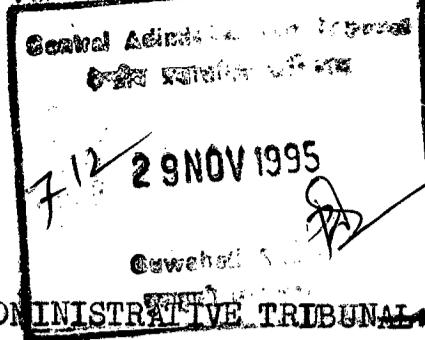
6
Member

copy of the order issued
the parties vide O.A.
h289 dtg 27.1.97

pg

6/1

17/1



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

File by Refresher

AN APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNAL ACT, 1985

Case No. 243 /95

Dispute regarding Promotion and illegal
suspension

I N D E X

| <u>Sl. No.</u> | <u>Particulars of the documents relied upon.</u> | <u>Page</u> |
|----------------|---|--------------|
| 1. | An application | 1 to 8 page. |
| 2. | Confirmation letter Annexure - 1 | 1 " |
| 3. | Order for continuance of Annexure no - 2 Higher Education. | 1 " |
| 4. | An order for suspension Annexure no - 3 | 1 " |
| 5. | An application for revocation Annexure - 4 of suspension order. | 1 " |
| 6. | Memorandum of charge for Annexure - 5 imposing minor penalty. | 1 " |
| 7. | Statement of allegation Annexure - 6 | 1 " |
| 8. | Revocation of Suspension Annexure - 7 Order. | 1 " |
| 9. | Application for endowment of Annexure - 8 LLB. Certificate. | 1 " |
| 10. | An application for permission Annexure - 9 for Law Suit. | 1 " |
| 11. | Notice U/S 80 CPC Annexure - 10 | 1 " |
| 12. | An order for posting as Annexure no - 11 Gate man. | 1 " |
| 13. | A competency certificate Annexure no 12 for P/Men. For use in Tribunal office | 1 " |

DATE OF FILING :

Pradip Kumar Dey (I)
Signature of Applicant.

Pradip Kumar Dey (I)
Signature of Applicant.

1. Particulars of the Applicant

Sri Pradip Kumar Dey, (I)

son of late Munindra Kr. Dey

Pointsman/B under Station Superintendent, N.F. Railway, Pandu, Ferry Ghat colony, Guwahati - 12.

.... Petitioner

- Vs -

2. Particulars of the Respondents

1. General Manager, N.F.Railway

Maligaon, Guwahati - 11

2. Divisional Rly. Manager,

N.F.Railway, Lumding, Newgong,
Assam.

3. Senior Divisional Superintendent

N.F.Railway, Lumding, Assam

.... Respondents

3. Jurisdiction

That the applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal..

4. Limitation

That the applicant further declares that this application is filed within the period of limitation prescribed under Section 21 of the Administrative Tribunal Act.

contd. 2

Pradip Kumar Dey (I)

5. Facts of the case

That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed by the constitution of India. The applicant is presently serving as Group D category under Senior Divisional Superintendent, N.F.Railway, Lumding, Newgaon. The applicant appointed as 'D' categorical employee vide Order L/No. DRM (P) DMG E/227/Rectt/78(T) dated 14.8.79. Since the time of appointment the applicant has not been provided any 'C' categorical promotion upto now. The authority has given promotion to many Junior employees to C. Categorical service depriving the applicant after appeared for departmental promotion in several times alongwith other employees. In that selection some other employees who came on request from other departments of the N.F. Railway, as per seniority Rules, should be placed in better seniority position. But eventually though they are in better seniority position as well as less qualified are given opportunities for departmental promotion. As for example the person like Sri Pradip Kr. Dey (No.2), P/Man/PNO/who came from RPP Department in the year 1989 has now been promoted as T.C./GHY. (b) Sri Bancha Rau Haldar, Gateman/ KY who came from xk Engineering Department on 1987 was now promoted to Asstt. Guard.

- 3 -

Further more whose seniority position is less than that of the applicant in seniority list and less qualified is also given the departmental promotion after depriving the applicant. Some of these are as -

- 1) Sri Madhu Sudhan Dey, Porter/ NNGE, now promoted for Grt -1, cabin Man under SS/IMG.
- 2) Ashok Debnath, Porter/ GHY/ now promoted as Goods Guard / NGC .
- 3) Sri Alak Roy, Porter/ PNO under promotion for T.C .

It is worth mentioning here that while the applicant is serving as a Gate man from 4.1.82 vide L/No. E IV/ Gr. III (P) dt. 17.7.82 inspite of several appeals to the authority the applicant has not been selected for P/Man. Whereas some employees who have been serving as a Porter, Peon, call boy and Box porter etc. are also selected for P/Man from lower grades by selection. These are as 1) Nipen Baishya, 2) Hari Kanta Das 3) Debasish Dey alongwith some other identical lower grade employees selected for the same after depriving the applicant.

However the applicant was permitted for continuance of higher studies in view of future adjustment vide letter No. DRM (D) LMG 5 IV/295-P(T) dated 3.1.84. The applicant has passed the legal studies LL.B. also and the related certificate was already produced before the concerned authority.

Tradip Kumar Dey (P)

• 4 •

In addition to it allegation , the applicant was under suspension without authority of law vide Order No. AOM/GHY/L/No. NIL, dt. 30.1.93 under an INFORMAL ORDER and to utter dismay has fixed responsibility on the applicant though there were other responsible employees as empowered, namely - by two yard Master, two shunting Jamadar one on ASM, in addition to them station Superintendent, Pandu was also in the incharge of Supervision during that period while accident took place. But surprisingly, they escaped from their gross negligence in place of meagre paid petty points man 'D' categorical staff just like the applicant.

It is worth mentioning here that no safety and security measure has either been initiated or provided with sufficient amenities by the administration for which accident may be avoided and such an occurrence of accident takes place to that incident. Inspite of making several appeals while the administrative authority could not trace out any guilty, the said order for suspension was revoked and the said case is still pending. And after a lapse of two months of the said revocation of suspension a sum of Rs. 600/- has been deducted from my salary in one instalment without giving any information to the party. It is against the payment of wage Act, 1936.

Sardip Kumar Dey (2)

G R O U N D S

6. Claims for rights

As per Manual Rule R.B.S No. PC 111/74/MS/16 of 12.4.77 and 27.2.78 and PC 111/78 GS/8 17.7.78 and 13.2.81 SL No. ER 9084/77 37/78 117/78 any staff who has completed 14 years of service, is eligible for promotion to 'C' categorical service on the basis of seniority. In this point of view the applicant can claim for 'C' categorical promotion.

As per Railway Manual Rule RBS No.E (NG) 6,8, PM 1/92 of 15/17.9.64 Sl No. ER 6004/ NR 2709/ an employee of Railway Service can claim his promotion in case of overlooking his due promotion on account of Administrative error.

2. Thus it is evident from the facts that the Railway Administrative department despite being legally liable for providing applicant with the higher promotion since long has deprived him of his right of minimum aspiration for promotion to higher grade on account of administrative error/ indifference and negligence etc.

3. In the above circumstances it is on this point of view, the applicant has right to pray for departmental due promotion on the ground of seniority and educational right under article

Pradeep Kumar Day (L)

16 and 14 of the constitution of India for equality of opportunity in matter of employment e.g. equal among equality in regard to education and on the ground of administrative error.

7. Relief prayed for :

Under the facts and circumstances stated above the applicant prays to your honour to look into the matter judiciously and admit the petition after hearing the parties and be further pleased to pass order/ directing the administration for the following reliefs ;-

- 1) For regularisation of suspension period and directing to produce records regarding seniority list and other essential records from the year 1979 for promotion with retrospective effect from the date on which I have been ever looked for promotion to higher grade.
- 2) Any other relief or reliefs as the petitioner is entitled to under Law.

8. Interim Relief.

The applicant prays to withhold all departmental promotion in traffic department and also not to promote in further till the dispose of this suit.

That the present applicant declares that he has not filed any other application before any other Court or Tribunal on this subjects.

That there is no any other rule/Laws and save and except filing the application before the Hon'ble Tribunal.

And for this act of your kindness the humble Petitioner, as in duty bound, shall ever pray.

9. Particulars of the Postal Orders

Particulars of the post filed in respect of the application Fee, bearing No. 327964 issued from Guwahati Post office dated 12th October, 1995.

VERIFICATION

I, Shri Pradip Kumar Dey, son of late Manindra Kumar Dey, aged about 38 years, at present working as Pointsman/B, under SS/PNO, resident of Pandu No. 3 Ferry Ghat colony, Railway Qtr. No. T/ 44A, Guwahati- 12 in the District of Kamrup, Assam do hereby state and verify that the contents of paragraphs from 1 to 5 are all true to the best of my knowledge information and belief and the rests are my humble submission and prayer before the Hon'ble Tribunal which I believe to be true.

And I sign this verification on this the 29 th.
day of Nov 1995 at Guwahati.

Pradeep Kumar Dey (1)

Signature of the Applicant

Date : 29.11.95

Place : Guwahati

Copy to :

1. N.F.Rly. General Manager, Maligaon, Guwahati-11
2. Divisional Manager, N.F.Railway, Lumding, Newgaon.
3. Senior Divisional Superintendent, N.F.Rly.
Lumding, Newgaon.
4. Railway Advocate.

Petition filed in person.

The following screened substitutes of Traffic department of this Division who have been approved for regular appointment w.e.f. 14-8-79, are hereby posted in scale Rs. 196-232/- (RS) at the stations as shown against each vice vacancy being found medically fit pending verification of their character and antecedents.

| SN. | Name & Father's name | Present station | Designation and stations where now posted. |
|-----|--|-----------------|--|
| 1. | S/Sri 1). Kamaleswar Das | KYQ | Station Peon/KYQ vice Sri Santosh Dey-called for P.Man(F) Training. |
| | S/O, Sri Padma Ram Das | NGC | Box-Porter/NGC vice sri Bhupal Ch., Baisistha-called for P.Man (B)'s training. |
| 2). | Prahlad Baisnya S/O, sri Pitambar Baisnya | GHY | R.D.Waterman/GHY vice sri chand Kr.Dey-called for P.Man(B)'s training. |
| 3). | Khokan Majumder S/O, sri N.K.Majumder | NGC | LR-Porter/NGC vice sri Prafull Ch.Nath-called for P.Man(E)'s Training. |
| 4). | Nani Gopal Majumder S/O Sri Khetra Mohan Majumder | NGC | RG-Porter/NGC vice sri Adesh Narayan Tewari-called for P.Man(B)'s training. |
| 5). | Harendra Dutta S/O Sri Girinra ch.Dutta | KYQ | Box-Porter/PNO vice sri Dinesh Kr.Keot-called for P.man(B)'s Training. |
| 6). | Md.Matlib Ali S/O Md.Moti Jile seikh | NGC | Porter/NGC vice sri B.K.Chak ravorty-called for P.man(B)'s training. |
| 7). | Pradip Kr.Dey S/O Sri Manindra Kr.Dey | NGC | Box-Porter/NGC vice sri S.N.Nandy-called for P.man(B)'s training. |
| 8. | Inorajit Paul S/O Sri D.C.Paul | NGC | LR-Porter/NGC vice Sri Krishna Ram Das-called for P.man(B)'s Training. |
| 9). | Panesh Ch.Sarmah S/O Sri Pratap Ch.Sarmah | NGC | LR-Porter/GHY vice sri sarif uddin Ahmed-called for p.man(B) training. |
| 10. | Sankar Singh S/O Sri Bipul Singh | NGC | Box-Porter/NGC vice sri Mahesh Das - called for P.man(B)'s training. |
| 11. | Haripada Sinha, S/O Late Kalem Sinha | | |

Asstt. Personnel Officer,
N.F. Railway Lumding.

NO. E/227/Recd/78(1) Dated 17-11-81.
Complaint and necessary action to:-

No. E/2277/Recd. 10/11/81
copy forwarded for information and necessary action to:-
1) Staff concerned thro: Proper Channel.
2) AOS/Yard/NGC, SS/GHY, SMs/KYQ & PNO. They will please advise this office when the above posting orders are given effect to. They will also please spare and direct the staff who have been called for to attend this office for medical examination in a two days P. Man(B)'s training vice this office letter No. EIV/Gr.I(P. Man.B) Trg. dt. 12.11.81 immediately.
3) A0/NGC (4). L A0/LMG.
4) ET/Bill, EIV/Gr.I and EIV/Gr.III at Office.

for Divisional Rly. Manager (P),
N. F. Railway Lumping.

2-216-1
N.F. Reg. P-
P-
D-10
SRI RML P-
Statement
of 31. 1. 1984

No- 5611/295-P.D.

To : Sri Reader KC, Day
Statement N.G.C.

Thru: - Hos (yo) N.G.C.

Sub: - Petition for

Ref: - Higher Education.

Obj: - Higher Education.

In reference to the
above Sri S.D.C/295 has
given permission to continue
your Higher Education
with out competing
with other students.

Amritanand (2)

D.K.N. (P.D.M.S.)

Mr. Day

No. P.K.D/P.mars/Pro/93 to

SS/Pro

Dt. 31.10.93

Sri P.K. Day

26 P/Mars/Pro.

✓ X

Sub - Suspension Order

Ref - Adm/Co/je. 4/100 - N/1

Dt 30.10.93

you have been put

under suspension w.e.f 30.10.93 (An)
vide to my City's You - mentioned above
in connection with accident of
Sizing no - 1779 w.p occurred at
Panadu Pass yard on 30.10.93 at 9.45 a.m.

According to construction

of framing in the factory
advised to attend at Adm/Co/je's
office on 01.11.93 at 10.45 for
recording your statement therePlease proceed by
Snehal - Bus on 01.11.93 at 8.15 a.m
Office E. 6. This is extra only.

The Suspension Order

is issued against Co/je in original
and attached herewith to receive
and acknowledge the same.

11/10/93

Attending
full D/A - one.copy to D.Am/Co/je 2 for confirmation
2) D.Am/Co/je please.

Hon'ble A.O.M.,
N.F.Rly.
Guruhati.

Sub: Charge of... imposing minor punishment
(Rules II of Rs (D & A) Rules, 1968)
in standard form.

Ref: TA/NAC/3, N.F.Rly (Admin.)

Sri ARM / G.H.Y's Office dt. 19.11.93

Sir,

With reference to the above I beg to submit the following few lines to earn your favours and sympathetic consideration please.

That's Sir, In connection with my duty I had to discharge my duties under the proper guidance of responsible employees as empowered named by 2 Y.M, 2. Stg. JDR and one train passing JDR. In addition to it, SS/PNO was also in the charge of supervision during that period while the accident took place as mentioned in the statement of Allegation annexed with Memorandum.

That's Sir, my senior colleagues Sri Montu Bose P/Man/A, PNO as well as Salid Ali P/Man/B was identified by two shunters and two firemen while on duty hours for the main offence of committing gross negligence towards their duty for which the accident was inevitable for the cursing day at PNO.

That's Sir, I had to perform my duties under the joint liabilities. To my utter dismay, the Rly. administration has fixed responsibilities on me, though others were other employees could have

(contd/2)
Attested by
Rly/

to be involved under D.A.R., but surprisingly they escaped of their gross negligence in place of meager pain pretty P/Mar/B, D. collegial staff just no mine.

That's so, It is worth mentioning here that no safety and security measure have either been initiated or provided with sufficient amenities by the ASM/PMO on duty for which accident may be avoided. Such an occurrence of accident took place prior to that incident.

That's so, I was put under suspension vide your Order AOM/GHY. L/NO NIL dt 30.10.93 under an informal order.

In view of the above fact as narrated, I plead in my favour and pray your exalted self to look into the matter judiciously and condone the charge as levelled against such unfortunate employee just as mine. Hope, it is you who can cut the goodian knot of such impasse and for this act of kindness, this humble petitioner shall ever pray.

With kindest regards -

Most faithfully yours,
Pradip Kr. Dey
P/Mar/B, / PMD
N.F. Rly.

Almudi
Jill
17/10/93

21.10.93
Bh. Mahal-12
17/10/93
12/10/93

Annexure no - 5
20

NORTHEAST FRONTIER RAILWAY
STANDARD FORM NO. 11

G/174 L

Standard Form of Memorandum of charge for imposing minor penalties
(Rules 11 of RS (D&A) Rules, 1968)

No. 7A/N6C/5

N.F.R.(Name of Railway Administration)
S. Arunachal Pradesh dated 19/11/93
(Place of issue).....

MEMORANDUM

Shri. Badal K. Dey(Designation)(Office on which working)S.S./P.M.is hereby informed that the President/Railway Board/undersigned propose(s) to take action against him under Rule 11 of the Railway servants (Discipline and Appeal) Rules, 1968. A statement of the imputations of misconduct or misbehaviour in which action is proposed to be taken as mentioned above, is enclosed.

2. Shri Badal K. Deyis hereby given an opportunity to make such representation as he may wish to make against the proposal. The representation, if any, should be submitted to the undersigned (through the General ManagerXRailway, so as to reach the said General Manager) *within ten days of receipt of this Memorandum.
3. If Shri Badal K. Deyfails to submit his representationwithinthe period specified in para 2, it will be presumed that he has no representation to make and orders will be liable to be passed against Shri Badal K. Deyex-party.
4. The receipt of this Memorandum should be acknowledged by Shri Badal K. DeyR.P.-mark B/N6C.

%(By order and in the name of the President)

Signature. Ashish Kumar

Name. Ashish Kumar

Name and Designation of the Competent Authority ASSTT. OPTNS. MANAGER N.F. Rly. Guwahati 19/11/93

To Shri. Badal K. Dey(Name, Designation and Office of the Railway Servant)
Thru: SS/P.M.

*To be retained wherever this Memorandum is issued by the Railway Board/the President
% Where the President is the disciplinary authority.

An - 4
Anchorage - 20 (6)Statement of Allegation

On 30.10.93 while Sri Prudip K. Dey, P. man (g) was on duty at PNO, breaking yard no 16 was at under supervision of Sri Captain Manak shunting zanadeh he did not observe correct setting of point no 65A cross over pt no 67 (facing end). As a result the Engine no 1779 entered into wrong road and got derailed after side collided with SLR 4067 over cross point no 65A of alignment line. Sri Prudip K. Dey is therefore held responsible for gross neglect of duty for which a serious accident took place at PNO.

Alleged
1. Incompetence
2. Careless
3. Negligent
4. Violation of
5. Violation of
6. Violation of
7. Violation of

Alok Sharma

ADM. SP. DEPT. BUREAU
S. P. D. B. BUREAU
ASSISTANT MANAGER
N. T. R. GUWAHATI

P-10-16 An- 5 (2) 7

ST. NO. 4

N. E. RAILWAY

G. 174. B

Standard form of order for revocation of suspension order

(Rule 5 (5) (c) RS (DkA) Rules 1968)

No. TA/N.C. 13

N.T. Ph. (Name of the Administration)

S. S. (Signature) 19.11.93
(Place of issue) Dated 19.11.93

ORDER

Pradip Kr. Das, R.L.P. No. 1 B

Whereas an order placing Shri/Smt. (name and designation of Railway Servant) under suspension was made/was deemed to have been made by ADM/N.C. 13 on 30.10.93

Now, therefore, the President/the Railway Board/the undersigned (the authority which made or is deemed to have made the order of suspension or any other authority to which that authority is subordinate) in exercise of the power conferred by clause (c) of sub-rule (5) of rule 5 of the RS (DkA) Rules 1968 hereby revokes the said order of suspension with immediate effect/with effect from.....

* (By order and in the name of the President)

(Signature) Mr. Sharma

(Name) ADM/N.C. ALOK SHARMA

Designation of the authority making this order

ASSTT. OPTNS. MANAGER

D. P. Rly. Guwahati.

(Secretary, Railway Board, where the order is made by the Railway Board)

Designation of the officer authorised under article 77(2) of the Constitution to authenticate orders on behalf of the President (where the order is made by the President).

Copy to—

① Shri/Smt. Pradip Kr. Das, R.L.P. No. 1 B

* Where the order is expressed to be made in the name of the President.

N. E. Rly. Press -1/89, 900, 139—May 90—10,000 Form

(1) APULWA, (2) in English & NIA Form

N. F. Rly.

To The Divisional Railway Manager Lumding.

(Through proper channel)

Sub:- Acceptance of application
for endorsement of LLB certificate
Estimated Honorse, and necessary arrangement.

Sir,

With deep deference I beg to submit
my following prayers with a hope for favour of
your kind and sympathetic consideration please.

That Sir I have been serving in Rly
since 1978. Since my appointment I have not
been provided any promotion up till now.

I was permitted for continuous higher
studies vide UAC-DRM(A)LMG 5FIV/295 PCT
31.1.84 and I come out successful in my
due course of LLB.

As per Rly Manual rule RBY N. 103

65 RCT/106 of 19.7.65. SL NO ER 6106/SE 283/61 347/62

dated 26.1.95 N/A (10cm) 31/1/95
N. F. Rly. N6 ECNG 117.0 AP/1.722 271 NRS NO 53/2 ER
7677. I filed several appeal as under the
departmental rule but invain.

However, I was applied for the
post of law officer and I have
learnt from a reliable sources that
I have selected for the same. I
trust you will consider my application
favourably.

In view of the fact as stated
above your exalted self be gracious
enough to look into the matter and
set right the whole episode if possible
and obliged.

Thanking you in
anticipation.

Most respectfully
S. Bhattacharya
P. Manager.

Dk.

To The Divisional Railway Manager.

Annexure no. 24

N.F. Rly. Lumbding.

(Through proper channel)

Respected Sir,

Sub: Seeking permission
for law suit.

I would like to bring your kind attention laying with the following grievances as given below under.

That Sir, I was put under suspension without authority of law vide order no. N.M.G/R. S. no NIL. Dt. 30.10.93. under an INFORMAL ORDER. And to my utter dismay has fixed responsibilities on me though there were other responsible persons employees as amanuensis name of day "Y.M.C" skunting Zamadar, train passing Zamadar, in addition to it S.S/PWD was also in the charge of the supervisor during that period. while accident took place. But surprisingly they escaped of their gross negligence in the place of major part. PWD Manager/B CO categorical staff just as mine.

It is worth mentioning here that no safety and security measures have either been initiated or provided with sufficient amenities by the Administrative for which accident may be avoided. Such an occurrence of accident took place to that incident I had left no stones unturned to bring your kind attention and to look into the matter judicially but in vain.

Under the circumstances, I would like to request before your kind entertainment of my application and able me to do the same and obliged.

Particulars:

(1) Tradip. R. Dey (I)

(2) Manager/B under S.S/PWD.

(3) Department - Traffic.

Yours faithfully,

Tradip. R. Dey (I)
Manager/B PWD.

QW 125

Gauhati University



BACHELOR OF LAW (LL.B.) EXAMINATION 1993.

PROVISIONAL CERTIFICATE

No - 77380

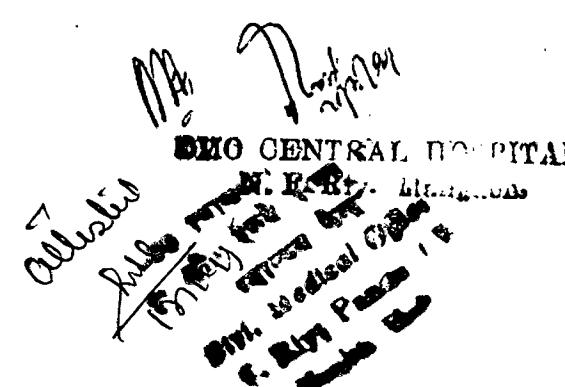
This is to certify that Pradip Kumar Dey
(Registration No. 22852 of 1979-80)
of Barpeta Law College, Barpeta
Roll No. 173 qualified for the Degree of
Bachelor of Law (LL.B.) in this University having passed the Final
Examination held in the month of Nov. 1993 and was placed
in the Second Class.

Attest
by
C
12/10
93

Gopinath Bardoloi Nagar
Guwahati-14, Assam

The 15 July, 1994.

LL.B.(P)/S.92/500/30-11-92



REGISTRAR

Gauhati University



Nº 000163

Final Law Examination Marks

The following are the marks obtained by Radhakumare Dey..... Roll.....
No.....173.....of.....Calcutta.....College at the Final Law Examination 1993, held in.....Nov.....1993

| I | II | III | IV | Grand Total 180/400 | Minimum for a— 1st Class—260 2nd Class—180 | |
|--------|--------|--------|--------|------------------------|--|--|
| 30/100 | 30/100 | 30/100 | 30/100 | | | |
| | | | | | | |
| 63 | 44 | 38 | 49 | 194 | <u>II</u> | |

Rs. 20.00
25.00

First Tabulation

Date.....

Second Tabulation

Date: 12/10/09

Joint/Asstt. Controller of Examination

Date

N. E. Rly. Mulligappa

~~Allegheny~~

P-21

Annexure no - 10

✓

Notice under 8a c.P.C. P-21

ACKNOWLEDGMENT

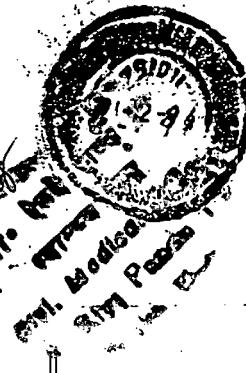
ADDRESSED Maligaon GH -

TO NAME N. F. Roy. General Manager.

SIGNATURE OF ADDRESSE

Annexure - 10

Alleged
Signature



B. D. D.

P.K.Dey (Gateeman)

N.F.Hly.

23/3/82

P-12

Annexure no. 11
(2)

Office order.

Sri Pradip kr Dey, Porter/NGC in scale Rs. 196-232/- was temporarily appointed to officiate as Gateman in scale Rs. 200-250/- (RS) and posted at NGC vide this office order No. EIV/Gr. III(Gateman) dt. 24.12.81 which was given effect from 4.1.82.

His officiating pay is fixed on Rs. 205/- w.e.f. 4.1.82 in scale Rs. 200-250/- (RS) in reference to his Substantive pay Rs. 202/-

for DRM(P)/LMG.

No. EIV/Gr. III(Promotion).dt. 17/7/82.

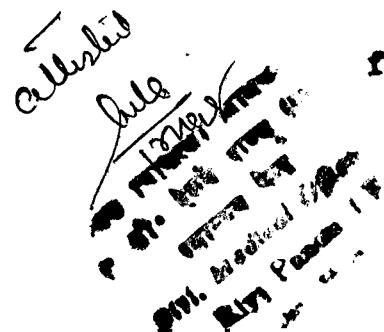
Copy forwarded for information and n/action please.

1. Sri Pradip kr Dey, Gateman thro' AOS(YD)/NGC.
2. ET/Bill at office, DAO/LMG.
3. P/case of staff.

dey 16/7.

for DRM(P)/LMG.

Ans. to 11
Dey



CERTIFICATE OF COMPETENCY (STAFF COPY)

P-23

TTS/364/90

Annexure No - 12

Date 16/03/90

Shri PRADEEP KUMAR DEY Designation Cabman Kyg was
 admitted in Refresher/Promotion course training on the 13/03/90 and
 certified to be fit to perform the duties of a Pointsman 'B',
 Pointsman 'A', Shuntman, Cabinman- Gr.II, Cabinman Gr.I, Leverman-Gr.II,
 leverman Gr.I and Cabman.

W.H. Datta
 Signal Inspector,
 Lumding.

Q. Datta
 Traffic Inspector,
 Lumding. 13/3
 G.H.Y

D.S.
 Divl. Safety Officer,
 Lumding.

Annexure No - 12

Q. Datta
 13/03/90
 1. Pointsman 'B'
 2. Pointsman 'A'
 3. Shuntman
 4. Cabinman Gr.II
 5. Cabinman Gr.I
 6. Leverman Gr.II
 7. Leverman Gr.I
 8. Cabman

A. H. Datta
 13/03/90

Born 189

30

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

OA/RA/CP/PT/MA 243 of 1996

Sri P. K. Dey

V.

Union of India & Ors.

MEMO OF APPEARANCE

I, J L. Same having
been authorised
by C.P.O / A.f. No. hereby appear for
Applicant No. / Respondent No.s
..... and and undertake to plead and act for them
in all matters in the aforesaid case.

J L. Same

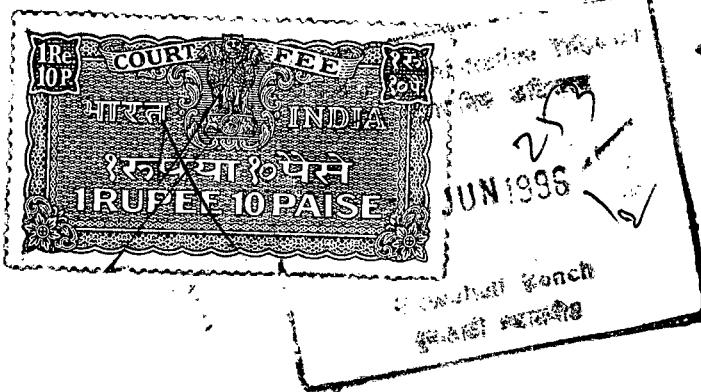
Signature & Designation of the Counsel

Place : Maligaon

Date : 18/3/96.

Address of the Counsel for service.

43A, Adarsha Colony,
Maligaon,
P.O. Maligaon,
Guwahati-11.



Filed in Court
on 21.6.96

bmv
Court Master

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BRANCH.

OA NO - 243/95.

IN THE MATTER OF :-

Pradip Kr. Dey(1) -- Petitioner

-vs-

H.O.I. & Others -- Respondents.

And application for issue of order
and direction.

- And -

IN THE MATTER OF :-

Enforcement of the right of the applicant
under Article 14 and 16 of the Constitution
of India and the provisions of the Railway
Manual Rules and enforcement of other
legal rights of the applicant.

The applicant states as follows :-

1. That sir, with reference to 2E IV/Gr.I cabinman(II) dt. 17.4.96, DMR(P) LMG, without given retrospective effect, the applicant is temporarily promoted in scale Rs.1030/-. It is existance scale

25
32
Frontier Kali Dey.

of the applicant. If the applicant was promoted at the proper time in 1984, he would have reached at the stage Yeard Master in scale Rs.1650/-, as because it is a penal promotion from cabinman to yeard master. Under the OA No. 243/95, ground has given in paragraphs No. (6)(1) for "C" categorical promotion on the basis of 14 years service seniority. The order passed by the authorities without retrospective effect is illegal and it is not issued in accordance with the provisions of law and rules made by the government in this behalf.

2. That sir, on dt. 6.2.79, the competent authorities issued a certificate in favour of the applicant for p/man/ and the applicant has been utilised accordingly without given any officiating benefit. As a result the applicant has been overlooked for promotion to higher grades. It is worthmentioning here that since the time of appointment of the applicant only one seniority list is published in 1995. It is also wrong assignment of seniority list. As because Nipen Baishya, Harikanta Das, Debasish Dey some other identical lower grade employees has been given top seniority, whose appointment is in 1985. Whereas date of appointment of the applicant is 1979.

3. That Sir, under Article 16 and 14 of the Constitution and it is just and whole some principle commonly applied for recruitment

- 3 -

on the basis of qualification. During the time of appointment the applicant was a qualified candidate and related certificate was already produced before the concerned authority. In this point of view recruitment authorities had adopted some erroneous view regarding appointment of the applicant. At the same time Railway Manual Rules RBS.No.E(NG) 179/PNM NFIR of 27.3.80, SL NO.-SE 118/80 is against all the rule of service jurisprudence to provide a qualified person as "D" categorical employee.

4. That sir, with reference 5 IV/295 A(T) dt. 3.1.84, the applicant was permitted for future adjustment. As such he is entitled to all rights and privileges under the provision of law. The applicant belong to OBC community and there are 3 reserved vacancies of Law Assistance in scales/1600/- . The applicant may be promoted to such post. The applicant submits that it is a fit case for your Lordship to exercise powers conferred by Article 16 and 14 of the Constitution of India . And it will be equal among equality under the said article as well full redress of the applicant.

5. That Sir, the applicant is entitled to

to T.A. and special leave under the rulesRBS NO. N(G)55 LE 2/127/3/ dt. 18.12.57, ER Sl.No. 3301. But neither is received T.A. nor is granted special leave.

AND

After make
~~After make~~ the rule absolute and pass such order and give such direction as your Lordship deem fit and proper.

AND

The humble applicant further pray that your Lordship may be please to direct the respondents to give T.A. refreshment allowance and bus fare as admissible under law $Rs.35+6+10=Rs.51/-$ = Total = $Rs.204/-$ for four times appearing in the court and to grant special leave.

And for this act of your kindness your applicants shall ever pray.

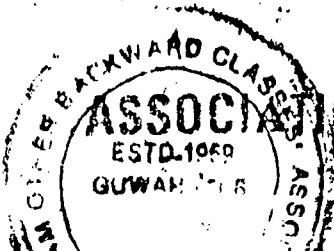
Signature of the applicant

Padip Kr. Dey

N.B. Necessary certificate enclose
here with for ready reference.



2936
ALL ASSAM OTHER BACKWARD CLASSES,



(Registered under the Society Registration)

Act XXI 1860 and recognised by the state Govt.
of Assam vide

MEMO No TAD/MISC/275/85/296 5th January—1994

Regd No: 890

S. K. Barua Road, GUWAHATI—781006

Sl. No. 951 8796

64

(13th B/S)

Date _____

Certified that Shri / ~~Shri~~ PRADIP KUMAR DEY
son / daughter / wife of ~~Shri~~ / Late MONINDRA KUMAR DEY
of PANDU Village / Town / T. E. Under JALUKBARI
P. S. GUWAHATI Sub-Division in the District of KAMRUP
Assam belongs to DEY Caste /
Community / Tribe which is recognised as Other Backward Class / ~~More~~ Other
Backward Class by the State Government of Assam

He / She is residing at PANDU Village / Town
T. E. under JALUKBARI P. S. in the District of KAMRUP Assam

Counter Signature of

DC / SDO

Magistrate / Resident / Gen. Secy / Joint Secy 94
Magistrate (Authorised Person)

ALL ASSAM OTHER BACKWARD CLASSES' ASSOCIATION

(for Staff copy).

Northeast Frontier Railway.

(Certificate of Competency)

No. E/Comp/ (T)

Sri Pradip Kr. Dey
designation S/Porter
Station New Gourhati
was examined on 6.2.79
and is certified to be fit for
Trains passing duties including
operation Electrical Block
Instruments both for Single
and double lines. as P/Man 'B'

R.P.

T/Incharge
DOS/SE.DOS
N.F.Rly./LNG.

Place:Lumding. N.G.
dated 6.2.79

Stc 17/2000

N.F.Railway.

No. 2 E IV/Gr.I (A).

Office of the
Divil.Rly.Manager (P),

Lumding, dtd: 6/1/95,

To

Sr. ARM/ AOM/ GHY, AMI/BPD,
SS/ I.MG, GHY, PNO, KYQ, BPB, SCL
GYS/ NGC, NGCM.

SS/Dy.SS/SMS- JID, CPK, TGE, JMK, KJM, JGJN, HJI, LKA, PHI,
PKE, DLDE, BXJ, DNV, BHGN, LCT, OTN, JMI, KMET, DPU,
DMS, HLX, MYD, IFG, KQI, WDA, BHZ, PDJ, DKE, LJO,
MBG, MGX, DGA, JTG, DF, MGE, BXK, DCA, SQF,
BRGM, JRG, SCL/ RAR, BHIB, DMR, LBR, PNM, SCA,
KTX, HKD,
RAC/Optg. at Office, RAC/BPB.

Sub:- Selection to the post of P.man-A in scale
Rs. 950-1500/- (RP).

It has been decided to hold a Selection for filling up the post of P.man-A in scale Rs. 950-1500/- for formation of Panel of 73 posts (UR-63, SC- x ST-10).

The selection will be in the form of viva-voce test only. Accordingly, the following Gateman and P.man-B in scale Rs. 800-1150/- may please be advised themselves for rediness to appear before the selection at short notice.

Sr. Subordinates incharges should ensure proper acknowledgement of the notification and send the same to the undersigned along with the working reports for selection and record failing which the subordinates incharges concerned will be held responsible for laps, if any.

Name of P.man-B and Gatemen in order of seniority in scale
Rs. 800-1150/-

| <u>Sl.No.</u> | <u>Name</u> | <u>Designation and Station.</u> |
|---------------|-------------------------|---------------------------------|
| 1/ | Shri. | |
| 2. | Rasaraj Das, (SC) | Gateman/PNM |
| 3. | Makhan Lal Saha | -do-/ KTX |
| 4. | Alhir Ch.Das, (SC) | -do-SCA |
| 5. | Mano Rn.Dey, | -do-/ HKD. |
| 6. | Ram Ladoo Pandey, | -do-/ GHY. |
| 7. | Sukhen Kr.Paul | -do-/ RYG BXJ |
| 8. | Makhan Lal Chakraborty, | -do-/ DPU |
| 9. | Bhim Bahadur | -do-/ NGC. |
| 10. | Rabindra Ch.Das, (SC) | -do-/ GHY. |
| 11. | Sajdeo Mahato | P.man_B/DIG. |
| 12. | D.Erana Rao | -do-/ NGC. |
| 13. | Babul Ch.Seal | -do- " |
| 14. | Krishna Prasad Gurung | -do-/ BHZ |
| 15. | Patial Barman | -do-/ NGC. |
| | Tapan Kr.Son | -do-/ I.MG. |

Contd..2/-

| <u>S. No.</u> | <u>Name</u> | <u>Design. & Stn.</u> |
|---------------|-------------------------|---------------------------|
| | SyShri. | |
| 16. | Debashis Dey, | P. man-B/PNO. |
| 17. | Parimal Ch. Debnath | -do- DLDE. |
| 18. | Sunil Ch. Nath, | -do-/BXJ |
| 19. | Dilip Roy Choudhury, | -do-/IMG. |
| 20. | Sawraj Jaswara, | -do-/BXG. |
| 21. | Subodh Deb, | -do-/PNO. |
| 22. | Dulal Ch. Das, | DJP |
| 23. | Manik Ch. Das, | -do-/HLX. |
| 24. | Jadav Ch. Nath, | -do-/JID. |
| 25. | BIJoy Sanyal | -do-/MYD. |
| 26. | Nripen Baishya | -do-/PNO. |
| 27. | Ranjan Nath, | -do-/BRG1. |
| 28. | Sital Kr. Das, (SC) | -do-/BPB |
| 29. | S. Mina Rao | -do-/KYQ. |
| 30. | Kaishik Chakraborty, | -do-/BPB |
| 31. | Poramaju Sharuea | -do-/CPK. |
| 32. | Dilip Kr. Paul | -do-/K LKA |
| 33. | Surendra Nath Kakuti | -do-/NGCM. |
| 34. | Pradip Hazarika, (SC) | -do-/JID. |
| 35. | Subash Das, | -do-/IFG. |
| 36. | Hari Kanta Das, | -do-/PNO. |
| 37. | Ta'pon Chakraborty, | -do-/IMG. |
| 38. | Atika Ranjan Dey, | -do-/KQI. |
| 39. | Sushendra Kr. Deb, | -do-/DCA. |
| 40. | Uttam Kr. Banik | -do-/JRCM |
| 41. | Tarun Stiphen | -do-/RMA RMR |
| 42. | Bharat Ch. Deka | -do-/KYQ. |
| 43. | Ajoy Kr. Majumder, | -do-/DCA. |
| 44. | Radhashyam Biswas, (SC) | -do-/JGJN, |
| 45. | Krishna K Mukherjee | -do-/GHY. |
| 46. | Sukumar Ch. Nath, | -do-/BHRB. |
| 47. | Pradip Ch. Mali (SC) | -do-/SQF |
| 48. | Birendra Nath Das, (SC) | -do-/TGE. |
| 49. | Prafulla Ch. Das, (SC) | -do-/IMG. |
| 50. | Ram Ch. Subodhi Chettri | -do-/RMR |
| 51. | Chandra Kanta Saikia | -do-/LMG |
| 52. | Narayan Ch. Dey, | -do-/DMV |
| 53. | Babul Ch. Ghose, | -do-/DMR. |
| 54. | Anil Ch. Rajbangshi | -do-/NGC. |
| 55. | Bola Krishna Das, (SC) | -do-/SCL |
| 56. | Bhagaban Ch. Das, | R. P. man-B/IMG. |
| 57. | Pradip Kr. Dey, | LR P. man /B/ PNO. |
| 58. | Satish Ch. Roy, (SC) | P/ man-B/ LIBR |
| 59. | Bayan Ch. Koch, | -do- JMK. |
| 60. | Bhageswar Nath, | -do-/ WDA. |
| 61. | Kartick Chakraborty | P. Man/B/KQI |
| 62. | Babul Kr. Mali | -do-/PNM |
| 63. | Swapan Kr. Dutta | -do-/SCL |
| 64. | Manik Ch. Malakar | -do-/BHZ(SC) |
| 65. | Shyamal Kr. Mali | R -do-/BPB(SC) |
| 66. | Kaushik Rn. Deb | P. Man(B) /SCL |
| 67. | Samar Modok | -do-/BXG |
| 68. | Subal Mohan Sarkar | -do-/PNGN |
| 69. | Pijush Kanti Dutta | -do-/RMR |
| 70. | Abdul Motin | -do-/SCA |
| 71. | Badal Ch. Dey | -do-/IFG. |
| 72. | Jayanta Kr. Dey | -do-/RMR |
| 73. | Sudhir Sutradhar | -do-/PDJ(SC) |
| 74. | Maran Ch. Kuria | -do-/IMG |
| 75. | Jiu Ram Das | -do-/JID(SC) |

39
31

Imp. to SC/ST candidates.

Since it has been decided to hold selection to fill up and panel of 73 posts of P.men-A (UR-63, SC-Nil and ST-10) in scale Rs. 950-1500/-, the SC/ST candidates in the above list in scale Rs. 800-1150/- should be directed to report to TI/Area school/IMG on 15/1/95 without fail for undergoing Pre-promotional coaching for the purpose.

The duration of training is 7(seven) days commencing from 15/1/95.

If any SC/ST candidates fails to attend the aforesaid coaching, it will be presumed that he is unwilling to take the advantage of the said training. Subordinate incharges should take written declaration from the unwilling SC/ST candidates and send to this Office immediately to take further action.

Rukhleeb

for DRD(P)/Lumding. 6.1.95
N.F.Rly.

Copy forwarded for information and necessary action to:-

- 1) Staff concerned through proper channel.
- 2) TI/Training School/IMG, for arrange necessary training of Pre-coaching SC/ST candidates.
- 3) Sr. DOM/~~XXX~~ IMG. He is requested to issue necessary certificate to effect that Pre-selection training has been imparted to the above SC/ST candidates after Coaching is over. The subject of coaching may be decided by him. There is no specific Guidline for the purpose.
- 4) RAC/Optg. IMG and EPE, they will arrange to relief of the above staff for appearing selection and Pre-Coaching training of SC/ST candidates.
- 5) DSO/IMG.
- 6) TIs/ East, West/IMG, GHY, Hill BPB & KXJ.

Rukhleeb 6.1.95
for DRD(P)/Lumding.
N.F. Rly.

TKM6195.

6/1 6/1 1995

For 25/07/96
For 25/07/96

25

SS/PNO

32

40

N. F. Railway.

Office order.

DRM(P)'s office
Lumding, dated 17-4-96.

(4) The following P.Men(B) in scale Rs.800-1150/- are hereby temporarily promoted to the post of C/Men-II in scale Rs.950-1500/- and transferred and posted as stated against each to have immediate effect.

| SN. | Name and designation. | Sta- tion tion. | Existing of posting on promo- tion. | Pay fixed on promo- tion. |
|-----------------|------------------------------------|-----------------------|---|---------------------------------|
| S/ Shri. | | | | |
| 1. | Chandra Kanta Sarkar, P.Men-B. | LMG. | As Rg.C/Men at DKE/II. as on 1.6.95. | Rs.1030/- |
| 2. | Narayan Ch. Dey, P.Men-B. | DMV. | As C/Men-II at CJR. as on 1.9.95 | Rs.1170/- |
| 3. | Anil Gh.Rajbanshi, P.Men-B/NGC. | NGC. | As Rg.C/ Men-II at MGE. as on 1.4.96 | Rs.1010/- Rs.1050/- |
| 4. | Badal Krishna Das, P.Men-B/SCL. | SCL. | As C/Men-II at MGX. as on 1.6.95 | Rs.980/- Rs.1010/- |
| 5. | Pradip Kr. Dey, P.Men(B)/PNO. | PNO. | As C/Men-II at KQI. as on 1.5.95 | Rs.995/- Rs.1030/- |
| 6. | Subhash Ch. Roy, P.Men-B/LBR. | LBR. | As C/Men-II at KQI. as on 1.4.95 | Rs.1110/- Rs.1150/- |

Sl. Nos. 1,2,3,4,5,6 are admissible transfer grant, transfer pass and joining time.

3/20

All the Sr.SSs, are advised to spare the staff under their control immediately to carryout their promotion order. under intimation to this office.

If promotion order are not carried out by any staff within 15 days it will be presumed that he is not willing for the promotion of C/Men-II and he will be debarred from promotion for a period of one year as existing rule.

Contd... P/No.2

(B) The following staff are hereby transferred and posted to have immediate effect.

- 1) Shri Nanu Bhawechandji, C/Man-II/DIC is hereby transferred and posted at HLX as C/Man-II in his existing pay and scale. at his own request. vice Smt. Madhu Sankhayan, TPA to HLX
- 2) Shri Bhubaneswar Belmiki, C/Man-II/KQI is hereby transferred and posted at DTC as C/Man-II in his existing pay and scale. vice Smt. Nandini Bhattacharya, TPA to DTC
- 3) Mir Bahadur Thappa, C/Man-II/CJ is hereby transferred and posted at KHKT as R.C/Man-II in his existing pay and scale at his own request. vice Smt. Madhu Sankhayan, TPA to SPB
- 4) Shri Jagadish Barman, C/Man-II/KQI is hereby transferred and posted at BHGN as C/Man-II in his existing pay and scale on administrative grounds vice VCA
- 5) Shri Chinmoy Das, C/Man-II/DJ is hereby transferred and posted at KTX as LRC/Man-II in his existing pay and scale at his own request.

Sl. Nos. 2 & 4 are admissible transfer grant, transfer pass and joining time only.

This issues with the approval of AOM/LMG.

for Divl. Rly. Manager (P)
N.F. Railway, Lumbding

No. 2 EIV/G.I C/Man-II Lumbding, dated 17.4.96.

Copy forwarded for information and action to :-

1. Staff concerned through proper channel.
2. SSs/LMG, DMV, SCL & PNO.
3. SMs/LIBR, DKE, CJ, MGS, MGX, KQI, KHKT, DTC, HLX, BHGN, DJ.
4. CYM/NGC, AM/GHY, PO/GHY, M/BPB, CC/ET/Bill.
5. TI/Hill, TI/East, TI/GHY.

for Divl. Rly. Manager (P)
N.F. Railway, Lumbding.